GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA UNSTARRED QUESTION NO. 3508 TO BE ANSWERED ON: 07.12.2016

OBJECTIONABLE CONTENT ON INTERNET

3508 SHRI KANWAR SINGH TANWAR:

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether there is a complaint redressal platform to report the occurrence of online child abuse;
- (b) if so, the details thereof and the number of complaints received in this regard during the last three years and the current year;
- (c) whether the Government has so far issued an advisory to the Internet Service Providers to remove or block these objectionable contents; and
- (d) if so, the details thereof and the response of the service providers and networking sites?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY)

(a): Protection of Children from Sexual Offences (POCSO) Act, 2012 mandates that child sexual abuse in any form should be reported to special juvenile police unit or the local police. In addition, National Commission for Protection of Child Rights (NCPCR) has launched a portal 'e-Box' in August 2016 to register complaints of child sexual abuse online.

(b): National Crime Records Bureau (NCRB) has started collecting data on publishing or transmitting of material depicting children in sexually explicit act, in electronic form since 2014. As per information provided by National Crime Records Bureau (NCRB), a total of 749 and 792 cases were registered for online child sexual abuse during 2014 and 2015 respectively. In addition, the 'e-Box' portal of NCPCR has received 103 complaints from 26.08.2016 to 4.11.2016.

(c) and (d): Department of Telecommunications has directed Internet Service Providers (ISPs) to block the Interpol's "Worst-of-list" (containing website addressees with extreme child sexual imagery) provided by Central Bureau of Investigation on 29-09-2016. ISPs have complied with the directions of the Government.
